# GOVERNMENT OF INDIA MINISTRY OF COMMERCE & INDUSTRY DEPARTMENT FOR PROMOTION OF INDUSTRY AND INTERNAL TRADE

#### **LOK SABHA**

### STARRED QUESTION NO. 129. TO BE ANSWERED ON WEDNESDAY, THE 27<sup>TH</sup> NOVEMBER, 2019.

#### STARTUP INDIA SCHEME

#### \*129. SHRI NABA KUMAR SARANIA:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state: वाणिज्य एवं उद्योग मंत्री

- (a) whether the 'Startup India' scheme of the Government has been implemented in Assam also;
- (b) if so, the details thereof along with the number of beneficiaries thereunder during the last three years;
- (c) the details of the criteria laid down/ fixed for availing benefits under the said scheme; and
- (d) whether there are any special provisions for the General Category, Other Backward Classes and Minority Community under the said scheme and if so, the details thereof?

#### **ANSWER**

वाणिज्य एवं उद्योग मंत्री (श्री पीयूष गोयल) THE MINISTER OF COMMERCE & INDUSTRY (SHRI PIYUSH GOYAL)

(a) to (d): A Statement is laid on the Table of the House.

\*\*\*\*\*

## STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO. 129 FOR ANSWER ON 27<sup>TH</sup> NOVEMBER, 2019.

- (a) & (b): Yes, Sir. Startup India initiative has been implemented in all States/Union Territories of India including Assam. Under Startup India initiative, startups recognized by Department for Promotion of Industry and Internal Trade (DPIIT) are eligible for following incentives:
  - i) Self-Certification under 6 Labour Laws & 3 Environmental Laws
  - ii) Relaxations in Public Procurement Norms
  - iii) Faster exit under the Bankruptcy Code
  - iv) Rebates on Patent & Trademark filing fees, support from facilitators and expedited examination of Patent application
  - v) Income Tax exemption under Section 80 IAC of Income Tax Act
  - vi) Exemption from Income Tax on investments received above fair market value under clause (ii) of the proviso to clause (viib) of sub-section (2) of section 56 of the Income Tax Act
  - vii) Funding support under the Fund of Funds for startups
  - viii) Guidance and facilitation support from Startup India Hub

A total of 174 startups from Assam have been recognised by DPIIT. The year-wise breakup of the number of startups from Assam recognized by DPIIT is as under:

Sr.	Year	Startup recognized from Assam
No.		during each year
1	2016	10
2	2017	35
3	2018	68
4	2019	61
	Total	174

Further, 7 Startups from Assam have sent intimation emails in 2019 regarding receipt of declaration under form 2 for exemption from Income Tax on investments received above fair market value under Section 56 (2) (viib) of the IT Act.

- (c): Under Startup India initiative, an entity is considered a 'Startup' if:
  - it is incorporated as either Private Limited Company or Registered Partnership Firm or Limited Liability Partnership. A sole proprietorship or a public limited company is not eligible as startup
  - its turnover for any of the financial years has not exceeded INR 100 crore
  - it is working towards innovation, development or improvement of products or processes or services, or if it is a scalable business model

- with a high potential of employment generation or wealth creation
- it has not been formed by splitting up or reconstruction of a business already in existence.
- it is up to 10 years from the date of its incorporation/ registration
- (d): There are no special provisions for the General Category, Other Backward Classes and Minority Community under Startup India initiative.

\*\*\*\*\*